

(2)

Eighty-Eight Only) whereas the applicant herein asking more amount. Liquidator further submits that he is willing to examine the claim of the Appellant/ Regional Provident Fund Commissioner upto the date of passing of the Liquidation order, i.e., 25.11.2021.

Counsel appearing on behalf of the Regional Provident Fund Commissioner also agrees to the said submissions of the Liquidator and seeks liberty to file a fresh claim before the Liquidator. Regional Provident Fund Commissioner is at liberty to file fresh claim before the Liquidator within a period of 15 days. The delay in filing the fresh claim, if any is condoned.

On receipt of the said fresh claim, the Liquidator is directed to verify the claim up to the date of passing of the Liquidation order after invoking the provisions of Section 53 of the Code and pass a reasoned order while accepting or rejecting the claim of the Regional Provident Fund Commissioner.

With the aforesaid observations, this Company Appeal bearing No. 12/KOB/2024 is **disposed of**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**